

(2002) 05 UK CK 0004

In the Uttarakhand High Court

Case No : Criminal Misc Bail Application No. 357 of 2002

Sher Mohmmad alias Sheru

APPELLANT

Vs

State of Uttaranchal

RESPONDENT

Date of Decision : 17-05-2002

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 161
Penal Code, 1860 (IPC) — Section 395, 397, 412

Citation : (2002) 2 UC 66

Hon'ble Judges : Irshad Hussain, J

Bench : Single Bench

Advocate : K.S. Verma, for the Appellant;

Judgement

Irshad Hussain, J.—Heard the Learned Counsel for the applicant and the learned A.G.A.

2. Applicant-accused was not named in the FIR and according to the prosecution, stolen ornaments have been recovered from his possession. The details of the ornaments were not given in the F.I.R. and till the statement of the complainant was recorded after three days u/s 161 of Cri. P.C. no detail of the ornaments was submitted to the Investigating Officer. Considering this aspect. I find it a fit case for bail.

3. Let the applicant Sher Mohmmad alias Sheru son of Sri Rasheed, R/o Bamanwala, P S. Kotwali, District Dehradun be released on bail in case crime No. 30 of 2002 under Sections 395, 397, 412 of I.P. C, P.S. Dalanwala, District Dehradun on his ling a person bond and adequate sureties to the satisfaction of C.J.M. Dehradun.